

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110001
Tel. No.011-23753915 / Fax No.011-23753920

No.F.L-1/12/2010-CERC

Dated: April 2, 2013

Subject : Draft Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013

PUBLIC NOTICE

In exercise of powers conferred under section 178 of the Electricity Act, 2003 (the Act), the Commission has made draft Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013, to amend the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010. The draft regulations and the Explanatory Memorandum are annexed to this notice and can also be downloaded from www.cercind.gov.in.

2. Notice is hereby given under sub-section (3) of section 178 of the Act read with the Electricity (Procedure for Previous Publication) Rules, 2005, inviting comments/suggestions / objections on the draft regulations which may be sent to the undersigned latest by **25th April, 2013**.

3. The comments / suggestions / objections received after the stipulated date in the commission's office may not be considered while finalizing these regulations.

sd/-
(Rajiv Bansal)
Secretary